

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman  
Hon'ble Mr. P.M. Joshi : Judicial Member

2.9.1987

Heard learned advocate Mr.U.M.Shastri for the applicant. The application does not disclose the basis of which temporary status is stated to have been granted to the applicants. No details are supplied regarding the persons who have given orders of oral termination. Learned advocate Mr.Shastri wants some time to amend the application. Allowed to do so within 10 days from the date of this order. Mr.N.S.Shevde learned advocate for the respondent appears and files reply with a copy to the other side, which may be taken on record. Mr.Shevde waives notice. Registry to take necessary action. Adjourned to 21.9.1987.

*Phewr*  
(P.H.Trivedi)  
Vice Chairman

*JM*  
(P.M.Joshi)  
Judicial Member

Coram : Hon'ble Mr P H Trivedi .. Vice Chairman  
Hon'ble Mr P M Joshi .. Judicial Member

21/9/1987

Learned advocate Mr U.M. Shastri for the applicant states that in view of the reply filed by the respondents, he has no more cause to pursue and he withdraws the case. Mr. N.S. Shevde learned advocate for the respondent present. The case ~~is~~ disposed of as withdrawn.

  
( P H Trivedi )  
Vice Chairman

  
( P M Joshi )  
Judicial Member